

Election of Director in the Central Government Employees Consumer Cooperative Society Ltd., New Delhi

140. SHRI SHEO SAMPAT: Will the PRIME MINISTER be pleased to state:

(a) whether the bye-laws of the Central Government Employees Consumers Cooperative Society Ltd., New Delhi and the Delhi Cooperative Societies Rules, 1973 provide that an elected delegate cannot be elected as Director if his relation is already working as an employee of that Society;

(b) whether any delegate of the above Society has written to the Chairman, Board of Directors about certain directors in this regard, if so, when; and

(c) the action taken by the management on this complaint so far and the reasons for delay in taking action?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The Delhi Cooperative Societies Rules, 1973 provide that no person shall be eligible for election as a Director if *inter alia* he is a near relative of a paid employee of the Society, and that if any question arises whether or not a member is a near relative of the said employee, it shall be referred to the Registrar whose decision thereon shall be final.

The bye-laws of the Society are, however, silent in the matter.

(b) Yes, Sir; on the 4th September, 1976.

(c) The management referred the complaint to the competent authority viz., the Registrar of Cooperative Societies for a decision later that month. There has been no delay in taking action.

Cases referred to the Registrar of Cooperative Societies, Delhi by Consumer Cooperative Societies

141. SHRI SHEO SAMPAT: Will the Minister of CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) the number and nature of cases referred to the Registrar of Cooperative Societies, Delhi by different Consumer Cooperative Societies functioning in Delhi during the year 1976 and particularly by the Central Government Employees Consumer Cooperative Society Ltd., New Delhi; and

(b) when such cases were received in the Registrar's office and when these cases were disposed of by that office and the decision communicated to the Society concerned?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES & COOPERATION (SHRI MOHAN DHARIA): (a) During 1976, about 550 references were made to the Registrar of Cooperative Societies Delhi by the consumer cooperative societies functioning in Delhi. The nature of references related to a number of aspects, such as, amendment of byelaws, information about change of addresses, requests for allotment of shops, allotment of confiscated goods, controlled cloth, fair-price shops requests for financial assistance, applications for import licences, election disputes, complaints of overdue elections, stock verification, writing off of bad debts, claims regarding payments, non-maintenance of records, audit, references to arbitration, and the like.

So far as the Central Government Employees Consumer Cooperative Store New Delhi is concerned, 21 references were received by the Registrar of Cooperative Societies, Delhi during the year 1976 on matters pertaining to general body meeting, declaration of dividends, claims of employees, approval for writing off bad debts, stock verification, request for godown accommodation, utilisation of reserve fund, amendment of bye-laws and other allied matters.

(b) Out of the 21 references received from the Central Government Employees Consumer Cooperative Society 14 cases have been disposed of by the Registrar of Cooperative Societies, Delhi and in 7 cases clarification has